Cancellation of coal blocks

1246. SHRID. RAJA:

SHRIR.C. SINGH:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Government has decided to cancel allocations of coal blocks to the companies which have failed to develop the blocks allocated to them years back; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) and (b) So far 10 blocks have been deallocated mainly due to unsatisfactory development. Further, based on the review undertaken in the meeting held on 20.7.2010 and 21.7.2010, it was noted that the progress in respect of a few coal blocks was less than satisfactory against the milestones set out and the allocatees were not able to account for delay in the development of blocks. Accordingly, it has been decided to issue show cause notices to 45 Government companies and 48 Private companies.

Target for coal production

1247. SHRIR.C. SINGH: Will the Minister of COAL be pleased to state:

- (a) the criteria adopted in fixing the target for coal production;
- (b) the details of the agencies involved in fixing the target; and
- (c) the details of parameters taken into account while fixing the target?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) and (c) The criteria and the parameters taken into account to fix the target for coal production include:-

- Demand for coal;
- · Capacity addition from new projects planned for production;
- Shrinkage of production due to exhaustion of reserve/closure of mines;
- New equipment to be added during the year, equipment to be surveyed off etc.;
- Coal offtake possibilities, wagon availability and other infrastructure availability related to coal evacuation.

- (b) Based on the constitution of the Working Group on Coal and Lignite for formulation of Five-Year Plan and its Terms of Reference issued by the Planning Commission, Ministry of Coal constitutes various Sub-Groups to cover different aspects of coal sector. One of the Sub-Groups, namely, Sub-Group on Coal and Demand, Supply, Movement, Quality, International Trade and Infrastructure Development, inter alia, fixed the coal production target during 11th Five Year Plan. The details of agencies involved are as under:-
 - · Planning Commission;
 - Ministry of Coal;
 - Ministry of Power;
 - · Central Electricity Authority;
 - · Ministry of Steel;
 - · Department of Industrial Policy;
 - Department of Fertilizers;
 - Railway Board;
 - Department of Surface Transport;
 - Ministry of Commerce;
 - CIL, SCCL, CMPDIL, Neyveli Lignite Ltd.;
 - FICCI;
 - Small Scale Industries Association.

Employment to dependents of retiring workers

†1248. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

- (a) whether a provision was made for providing employment to the dependents of retiring workers vide serial no. 10.4.4 and 9.4.4 of the Joint Bipartite Committee for the Coal Industry (JBCCI)-II of Coal India Limited;
- (b) if so, whether this rule is being complied with and the number of dependents of the workers given employment, so far; and
- (c) the number of cases of coal mines of Western Coalfields Limited, Nagpur pending under this scheme?

[†]Original notice of the question was received in Hindi.